

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20174/2021

(Arising out of impugned final judgment and order dated 04-09-2020 in WPA No. 6575/2020 passed by the High Court at Calcutta)

ANIL GOEL

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT & ANR.

Respondent(s)

(IA No. 159943/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 21-10-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Shashank Shekhar, Adv.
Ms. Aishwarya Prasad, Adv.
Mr. Niraj Chamyal, Adv.
Mr. Chander Shekhar Ashri, AOR

For Respondent(s) Mr. Rajkumar Bhaskar Thakare, A.S.G.(NP)
Mr. Arvind Kumar Sharma, Aor, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Vivek Gupta, Adv.
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner prays for and is granted four weeks time to file rejoinder affidavit.

List the matter after four weeks.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)